

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)

LOK SABHA
UNSTARRED QUESTION NO. 1182
TO BE ANSWERED ON 09.02.2017

Sports Infrastructure

1182. SHRI M.I. SHANAVAS:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of sports schools/colleges functioning in the country with the support of Union Government, State/UT-wise including Kerala; and

(b) the steps taken/being taken by the Government to ensure proper and optimum utilization of funds earmarked for sports infrastructure and sport activities in the country?

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS & SPORTS
(SHRI VIJAY GOEL)

(a) The Ministry of Youth Affairs & Sports is not implementing any specific scheme for supporting sports schools/colleges in States/UTs, including Kerala.

(b) The salient steps that are taken by the Government to ensure proper and optimum utilization of funds released for creation of sports infrastructure and sport activities in the country are :

- i. Every sanction order for release of grants specifies the time limit within which the grant or each installment of it, is to be spent.

- ii. Every 2nd and subsequent installment of grant is conditional upon the grantee institutions providing reasonable evidence of proper utilization of installments released earlier.
- iii. When recurring grants-in-aid are sanctioned to the same Institution or Organisation for the same purpose, the unspent balance of the previous grant is taken into account in sanctioning the subsequent grant.
- iv. After sanction of funds, actual release of grants is contingent on the grantee accepting the terms and conditions of sanction in writing.
- v. In case of failure to abide by the conditions of sanction, the grantee is liable to refund to the President of India, the whole or a part amount of the grant with interest at ten per cent per annum thereon.
- vi. The accounts of all grantee Institutions or Organisations are open to inspection by the sanctioning authority and audit, both by the Comptroller and Auditor General of India and internal audit by the Principal Accounts Office of the Ministry or Department, whenever the Institution or Organisation is called upon to do so,
- vii. A Utilization Certificate indicating actual utilization of funds for the purpose for which it was sanctioned, disclosing whether the specified, quantified and qualitative targets that should have been reached against the amount utilised, were in fact reached, and if not, the reasons therefor, is insisted upon for every 2nd or subsequent instalment as well as after release final instalment. Where such certificate is not received from the grantee within the prescribed time, the Ministry or Department will be at liberty to blacklist such Institution or Organisation from any future grant, subsidy or other type of financial support from the Government.
- viii. Release of any amount sanctioned for the subsequent financial year is done only after Utilization Certificate in respect of grants of preceding financial year is submitted.
